

ORDER

On 24th of July 2020 only the urgent matters mentioned before the Chief Justice shall be taken and no other Court shall be having sitting.

From 27th of July 2020, there shall be physical hearing of matters as well as hearing through Video Conferencing. Physical as well as e-filing of matters shall also be permitted from 27th of July 2020, onwards.

The detailed modalities for functioning of the Courts shall be notified under a separate notification.

The matters fixed for 21st of July 2020, to be taken up on 24th of July 2020, shall now be taken up on 05th of August 2020. Further, the matters fixed for 24th of July 2020 shall be taken up on 04th of August 2020, as per the order dated 19th of July 2020. The order dated 19th of July 2020 shall stand modified, accordingly.

Sd/-

CHIEF JUSTICE
23.07.2020